



HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM – 'E'
Form of Supply of Information to the Applicant
[Rule 4(3)]

No. RTIA/ADL.RG-HCIND/ 2236

Indore, Dated 22/08/2014

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

Mr. D. Praveen Kumar,
7-5-14/A, Venkateshwara Colony,
Mahaboobnagar – 509002
(A.P.)

Please refer to your application dated 06/07/2014, inwarded on 20/08/2014 and registered at our I.D. No. 31/2014-15, addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the information about the action taken in the letter styled as petition sent by Mr. B. Dashartham, Vice President, Mahaboobnagar, District Palamoori Migrant Labour Union on 12/05/2014, this is to inform that as per office report dated 22/08/2014, the same was placed before Hon'ble the Administrative Judge (in Chamber) on 28/06/2014, whereupon Hon'ble Lordship was pleased to direct the applicant to file the petition in person as per Rule 1 of Chap. XI of High Court of M.P., Rules 2008 and accordingly the applicant was informed vide this Bench Registry memo Admn./132-A/1878, Indore dated 11/07/2014, to do the needful.

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.


(A.V. MANDLOI)

ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P.,
BENCH AT INDORE